

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.374/TL/2023**

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Beawar Dausa Transmission Limited.

Petitioner : Beawar Dausa Transmission Limited (BDTL)

Respondents : Central Transmission Utility of India Limited and 18 Ors.

**Petition No.375/AT/2023**

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges with respect to the Transmission System being established by Beawar Dausa Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Beawar Dausa Transmission Limited (BDTL)

Respondents : Central Transmission Utility of India Limited and 18 Ors.

Date of Hearing : **23.2.2024**

Coram : Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Mani Kumar, BIITL  
Shri Laditya Mahesh, BIITL  
Ms.Pridarshini, Advocate, PFCCL  
Shri Harish Bkakuni, Advocate, PFCCL  
Shri Ranjeet S. Rajput, CTUIL  
Ms. Priyansi Jadiya, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed for the adoption of the transmission charges in respect of the "Transmission system for evacuation of power from REZ in Rajasthan (20 GW) under Phase-III Part H" ('the Project') as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for the implementation of the Project. The representative of the Petitioner further submitted that the Petitioner has also complied with the requirements, including publication of Notice(s) under the Transmission Licence Regulations and CTUIL has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. He added that there has been a change in



the name of the Petitioner company from Beawar Dausa Transmission Limited to Powergrid Beawar Dausa Transmission Limited and the Petitioner has also filed a certificate of incorporation pursuant to the Change of Name, as issued by the Registrar of Companies, Delhi. The representative of the Petitioner submitted that the Petitioner has already impleaded the Northern Region beneficiaries as party to the present Petitions.

2. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner company.

3. In response to the specific query of the Commission with regard to the approval of the Central Government for the Project under Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021, the representative of CTUIL submitted that in the present case, the Project has been notified by the Ministry of Power, Govt. of India itself - for awarding under TBCB route - vide Notification dated 3.12.2021.

4. After hearing the representative of the Petitioner and CTUIL, the Commission ordered as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

5. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**